



4. In this Appeal we have already passed interim order on 27.09.2023, which it to the following effect:

*“No further step shall be taken in pursuance of Impugned Order dated 19.09.2023.”*

5. The Adjudicating Authority by the impugned order has directed to deposit Rs.2 Lakhs as IRP fee and expenses. Appellant shall also make payment of Rs.2 Lakhs to the IRP within period of two weeks from today by way of Bank Draft, which we find satisfactory to cover the cost and fee of the IRP. The IRP shall handover all records etc. of Corporate Debtor.

6. Appeal is disposed of accordingly.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

**[Arun Baroka]  
Member (Technical)**

*Archana/nn*